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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 345/93 in
O.A. NO. 2742/91

New Delhi this the 17th day of January, 1994.

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

V. P. Bhargava S/O Shri Kalu Ram
Bhargava, Retired Station Suptd.,
Northern Railway, Delhi Cantt.
R/O A-2/169, Vikaspuri,
New Delhi.

... Petitioner

By Advocate Shri B. K. Batra

Versus

1. Shri S. N. Mathur,
General Manager,
Northern Railway,
Baroda House, New Delhi.

2. Shri Sunil Misra,
Sr. Divisional Personnel
Officer (Sr. D.P.O.),
Northern Railway,
Bikaner.

... Respondents

By Advocate Shri R. L. Dhawan

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The complaint in this case is about violation of the order of the Tribunal. The direction is to allow H.R.A. for the period from September, 1986 to November, 1987, without prejudice to the right of the respondents to recover penal rent for the said period. If there was any balance which remained unpaid by the payment order dated 4.12.1989, there is a direction that it shall be made good to the petitioner within a period of three months. In the reply filed, it is made clear that the H.R.A. due to

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the petitioner has been paid and after deducting the penal rent whatever amount due to the petitioner has also been paid. What is, however, maintained now is that they have really made over-payment to the petitioner, which they are entitled to recover. If there is any truth in this statement, it is open to the respondents to work out their right in accordance with law. So far as the claim of the petitioner is concerned, we are satisfied that the order of the Tribunal has been complied with. These proceedings are accordingly dropped.

Malimath

Adige
(S. R. Adige)
Member (A)

(V. S. Malimath)
Chairman

/as/